

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 3632  
TO BE ANSWERED ON 24<sup>TH</sup> MARCH, 2026**

**DE-EMPANELMENT OF HOSPITALS UNDER AYUSHMAN BHARAT–PMJAY**

**3632. DR. JOHN BRITTAS:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the number and details of hospitals de-empanelled and penalised under the Ayushman Bharat - PMJAY scheme during the last five years, details thereof, year-wise and State-wise;
- (b) the main grounds for such de-empanelment, including fraud, overbilling and procedural violations;
- (c) the total amount involved therein;
- (d) the total amount recovered in such cases till date;
- (e) the penalties imposed and recovered in such cases till date; and
- (f) the measures taken to strengthen monitoring, prevent misuse of public funds and ensure uninterrupted access to quality healthcare for beneficiaries?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SHRI PRATAPRAO JADHAV)**

(a) to (f): Under Ayushman Bharat - Pradhan Mantri Jan Arogya Yojana (AB-PMJAY), hospital empanelment is a continuous process and is undertaken by the implementing State/UT based on the requirements and availability of healthcare providers meeting the criteria within a given State/UT as per empanelment guidelines of National Health Authority.

As on 10.03.2026, 2021 hospitals have been de-empanelled and penalties amounting to Rs 263.72 crore have been levied on empanelled hospitals for fraudulent activities.

AB-PMJAY is governed on a zero-tolerance approach towards fraud. National Anti-Fraud Unit (NAFU) uses AI/ML-based automated triggers to flag unusual claim patterns such as duplicate entries, inflated procedures, or misuse of patient identity etc.

NAFU works in close coordination with the State Anti-Fraud Units to investigate and take action against cases of fraud. Appropriate actions including suspension, de-empanelment, levying penalty, lodging of FIRs, etc. are taken against hospitals for fraudulent activities.

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